

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-90(ND)/2017

IN THE MATTER OF:

M/s. TV 18 Broadcast Ltd. Applicant/petitioner

Vs.

M/s. Amarpali Media Vision Broadcast Pvt. Ltd. Respondent

Under Section 9 of (IBC) CIRP

Order delivered on 10.05.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

PRESENTS

For the petitioner: Mr. Mayank Goel, RP.

For the Respondent(s): Mr. Apoorv Rastogi, Adv.
Mr. Vishnu Sharma, Mohit Rai,
Ms. Anupama Sharma & Ms. Sonali Negi, Advs.

ORDER

Learned counsels for the parties have made a joint statement that with regard to Amarpali Group of Companies proceedings are pending before the Hon'ble Supreme Court and directions have been issued that no further steps by the RP should be taken. Accordingly, we defer the hearing to await appropriate order from Hon'ble Supreme Court.

List on 11th July, 2018.

Sd/-
(M.M.KUMAR)
PRESIDENT

Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)